

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

Government of India
Ministry of Finance
(Department of Revenue)

... New Delhi, the 15th February, 1979.

NOTIFICATION
INCOME TAX

No.2718 (F.No.404/28(TRO-BOM)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue and Insurance No.685 (F.No.404/159/74-ITCC) dated 20.7.74 na-mely: In the said notification for the words and letters "S/Shri A.M.Pawar, O.Somasekharan, A.S.Ahuja and S.D.Gholap, the words and letters "S/Shri O.Somasekharan,A.S.Ahuja" shall be substituted.

Sd/-(H.Venkataraman)
Deputy Secy. to the Govt. of India.

The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DT) Staff College, Nagpur.
3. The Comptroller and Auditor General of India, New Delhi.
4. The Accountant General, Maharashtra, Bombay.
5. The Chief Secretary, Government of Maharashtra, Bombay.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Bombay City-I, Bombay.
8. Bulletin Section (3 copies). 9. Guard file.

Sd/-
Deputy Secretary to the Govt. of India.

AUTHORISED FOR ISSUE.

Hanuman Prasad

ASSTT.DIRECTOR OF INSPN.(RS&P). No.CC/ITCC/2618/677/RSP/79.

*Nagpal.